

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P. (IB)/179(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- Clearwater Capital Partners Singapore Fund
IV Private Limited
V/s
Marvel Sigma Homes Private Limited

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Priyanka Shetty a/w Arjun A and Ranjiy Shetty appeared for the Financial Creditor and Counsel, Amir Arsiwala appeared for the Corporate Debtor. Counsel for both the parties have jointly made request to adjourn the present Company Petition as they are in the process of filing of settlement terms which are just required to be signed by the parties, for which Counsel for both the parties seeks three weeks time. Time granted. List this matter for filing of consent terms on **09.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)